

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 266 OF 2025

IN THE MATTER OF

AMIT KUMAR

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(S)

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Respondent No.-7

(Assistant Engineer /Nodal Officer/Member

District Ground Water Management Council, Shamli)

Through



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M-9810625315

28-08-25

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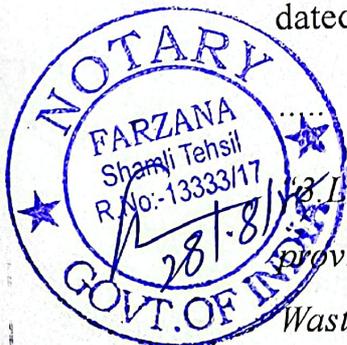
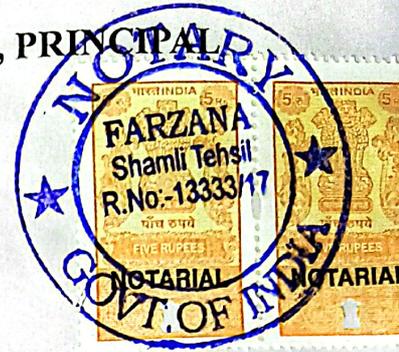
...RESPONDENT(S)

REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7
UPGWD (SHAMLI) IN COMPLIANCE OF ORDER DATED 28.05.2025

I, Ankit Kumar, aged about 28years working as Nodal Officer, District Ground Water Management Council Office at Block Campass Shamli 247776, Ground Water Department Shamli, Uttar Pradesh do hereby solemnly state and affirm as under: -

1. That deponent is well conversant with the facts and circumstances of the case and duly authorized to swear and affirm this affidavit on behalf of the Respondent No. 7 i.e. U.P. State Ground Water Department (Shamli).
2. That Instant Original Application no. 266 of 2025 titled Amit Kumar Vs State of Uttar Pradesh & Ors. this Hon'ble Tribunal passed the order dated 28.05.2025 with following observation: -

Learned Counsel for the applicant submits that siting criteria as provided in the Standard Operating Procedure (SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units issued by Central Pollution



Control Board (CPCB) has been violated and in this regard, he has referred to the Clause 2.1 of the SOP which provides as under:

"2.1 Siting Criteria for ABAP type TPO Units The siting criteria is applicable only to new /proposed units. New ABAP type TPO unit shall be allowed only in the industrial areas/land.

(1) Siting criteria for ABAP type TPO Units: The criteria for siting of ABAP type TPO units depends on the following facts:

- i) There are no organized continuous process emissions in process.
- ii) The air pollutant emission in ABAP type TPO unit is from burning of fuel for heating purpose and intermittent flaring of excess pyro gas or its emergency release;
- iii) The plot area of the TPO Unit carries more weightage as the emission from TPO unit does not affect far away community, instead it is the immediate neighbourhood that is affected. Char, being large size particle if spilled in the plant premises during its handling cannot travel to larger distance under the influence of wind;
- iv) The environmental concern from TPO Unit is spillage of Char in the work zone while removing it from the reactor and its subsequent packing into the bags. The influence zone due to this spillage is limited within the premise of the unit;

v) The odour from TPO Unit are localized and confined to premises and adjacent areas. Followings are the criteria for site consideration for new units:

- i) New ABAP type TPO Unit having individual reactor capacity of 10 tonnes to 20 tonnes should only be allowed;



ii) Considering the possible impacts in neighbourhood, TPO Unit having cumulative maximum batch capacity up to 60 tonnes per day (TPD) only be allowed within a premises and this is applicable for new ABAP type Units /expansion in existing batch type TPO Unit.

iii) Beyond cumulative batch capacity of 60 TPD, only continuous process type TPO unit be allowed in case of setting up of new ABAP type units or expansion in existing TPO Unit in a single premises.

iv) For new ABAP type TPO Unit the minimum plot area shall be 3000 square meters for a single reactor of 10 to 12 tonnes capacity and the area will increase by 750 square meters for every additional reactor of capacity 10 to 12 tonnes and will increase up to 6000 square meters.

v) For new proposed ABAP type TPO unit the minimum plot area shall be 4000 square meters for a single batch reactor of 20 tonnes capacity and the area will increase by 1000 square meter for every additional reactor and will increase up to 6000 square meters.

vi) For new proposed continuous TPO unit the minimum plot area should be 7000 square meters irrespective of number of reactors.”

(II) Green Belt Requirement The green belt should be as per consent conditions or as per the guidelines of Central and State Government and in no case less than 5% of the total area of the plot.

(III) Movement of Fire-Tenders Paved road to be provided for movement of the fire-tenders. No material is allowed to be stored (no obstruction) on this paved road. SPCBs /PCCs to ensure this requirement, while issuing new CTE/CTO.”



4. Plea of the applicant is that respondent no.6 is constructing the Tyre Pyrolysis Plant with a capacity of 230 metric tonnes per day at a location that is very close to ecologically and socially sensitive areas including the Khokhari River (within 40 meters), near Irrigation Department drain (0 meter), Mata Ka Mandir (50 meters), a government inter-college (100 meters), and residential areas of two villages (within 300-400 meters). It is also the case of the applicant that site is directly adjacent to a Highway.

5. Learned Counsel for the applicant submits that Consent To Establish (CTE) application was made by respondent no.6 on 19.09.2024, therefore, guidelines which have been issued by CPCB on 16.01.2024 applies to the respondent no.6 unit and without considering the issue of siting criteria, Uttar Pradesh Pollution Control Board (UPPCB) has issued CTE dated 21.10.2024 annexure 6, page 129.

6. O.A. raises substantial issue relating to the compliance of environmental norms.

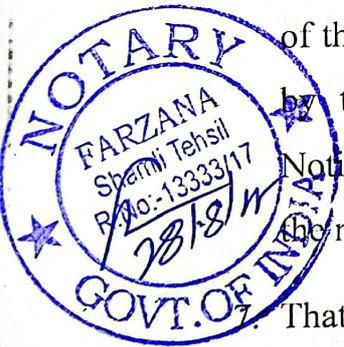
7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

9. List on 02.09.2025.



3. That the Hon'ble Tribunal vide its order dated 28.05.2025 issued notice to the answering respondent and directed to file reply/response by way of affidavit and listed the matter on 02.09.2025.
 4. That it is respectfully submitted that in order to protect, manage and control the ground water resources in the state, Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 has been implemented since 02 October 2019. Copy of Uttar Pradesh Ground Water (Management and Regulations) Act, 2019 is annexed herewith as **Annexure-1**
 5. That in exercise of the powers enumerated in Uttar Pradesh Ground Water (Management and Regulation) Act, 2019, Uttar Pradesh Ground water Management and Regulatory Authority has been established by Minor Irrigation and Ground Water section – 1 vide its Notification no. 1320/62-1-2019-10 GW-2014 dated 13.11.2019. Copy of the Notification dated 13.11.2019 is annexed herewith as **Annexure-2**.
 6. That in exercise of the power construed in Uttar Pradesh Ground Water (Management and Regulation) Act, 2019, the District Ground Water Management Council for each District of the state under the chairmanship of the District Magistrate in accordance with the provisions is constituted by the Namami Gange and Rural water Supply Section-3 vide its Notification No. 58/76-3-2020/10 GW/2014 Dated 21.01.2020. Copy of the notification dated 21.01.2020 is annexed herewith as **Annexure-3**
- That for the effective and transparent implementation of works like registration, issuance/renewal of no objection certificate etc. for agricultural and domestic consumers, commercial industrial, infrastructural and collective ground water users as enumerated in the Uttar Pradesh Ground Water (Management and Regulation) Act 2019 the



web portal has been developed (upgwdonline.in) and the District-wise nodal officers have been nominated at the district level in all the 75 districts of Uttar Pradesh for the operation of the website.

8. That for smooth functioning of the Act-2019, orders have been issued to all the districts of the state for formation of task force in compliance of the said orders by letter No. 1296/76-3-2020-10जीइब्लू/2014 टीसी (वेब पोर्टल), dated 29.10.2020 Government of Uttar Pradesh, by which Nodal officers have been appointed in the district, for conducting on-site verification before disposal of applications related to registration of wells and No Objection Certificate (NOC) etc. and for implementation of various provisions such as agricultural and domestic users, commercial, industrial, infrastructural and collective/community ground water registration through the developed web portal (upgwdonline.in) under the Ground Water (Management and Regulation) Act,2019 . Copy of the Letter dated 29.10.2020 issued by the Director is annexed herewith as **Annexure 4**

9. That In compliance with the order dated 28.05.2025 of this Hon'ble Tribunal, the Director of the Ground Water Department, Uttar Pradesh, through Letter No. Letter No. 406/भूजवि/एस-26 (एनजीटी) dated 08.07.2025, has nominated the Nodal Officer of the District Ground Water Management Council, District Shamli, to represent the department regarding firms operating in Shamli district. The officer has been assigned to investigate and prepare the departmental compliance report on behalf of Respondent No.-7 and to submit the required reply/affidavit. A copy of the letter dated 08.07.2025 is annexed as **Annexure 5**.

10. That in Pursuant to Letter No. 406/भूजवि/एस-26 (एनजीटी) dated 08.07.2025 issued by the Director of the Ground Water Department, Uttar Pradesh, and in compliance with the order in OA No. 266/2025, a field



inspection was carried out and found that M/s Adideva Carbon LLP, Khasra No. 454,455,457,459 and 464, village Sakauli, District Shamli, Uttar Pradesh (hereinafter also referred as Project Proponent) having the NOC issued by the Pollution Control Board.

11. That during the inspection it was found that M/s Adideva Carbon LLP was not found to be functional at present and hence no water contamination, furthermore sample has been collected from the wells of the Project Proponent, and the result has been found satisfactory.

12. That site verification vide letter no. 154/भूजवि/एजीटी/2025-26 dated 14.08.2025 was conducted and during the site verification, the water sample was collected and tested by the Executive Engineer, Rural water corporation and after testing, no deficiency of any kind in the quality of water or contamination of water was found. A copy of the water test report is annexed herewith as **Annexure 6**

13. That the Project proponent had applied for the No Objection Certificate through web portal for a total of two (02) borewells on 30.12.2024, in which the concerned the Project Proponent had applied for a total of 36KLD ground water extraction, the District Ground Water Management Council Committee had granted approval for the NOCs after due compliance and verification. A copy of the NOCs are annexed herewith as **Annexure 7**.

14. That during the inspection it was found that M/s Adideva Carbon LLP is using water only for building structures, general personal use such as cooking, bathing and cleaning etc., and water is not being used for industrial purposes. Furthermore, Project Proponent had earlier obtained NOCs for Two (02) borewell for ground water extraction, that during the inspection of the wells it was found that both the borewells and the

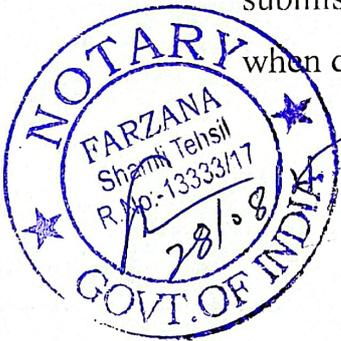


flowmeter were functional. Further, it was found satisfactory from the flowmeter reading that the Project Proponent is not extracting the more than the approved limit from the borewells.

15. That the Project Proponent is having valid NOC by the U.P. Ground Water Department and there is no Ground Water contamination. Furthermore, it was found that the above named firms are compliant of all terms and conditions of NOCs.

16. That the present Reply by way of affidavit may kindly be taken on record and into consideration, and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.

17. That the Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings as and when directed by this Hon'ble Tribunal.



Ankit Kumar
DEPONENT

Verification

Verified at New Delhi on 28 August 2025 that the contents of the above reply affidavit are derived from the official records and personal knowledge and are correct and true to the best of my knowledge and belief. Nothing material has been concealed therefrom.

3:50 PM Ankit Kumar
I appear before me today about...
The deponent is/are identified by Sh. *Self*
I have satisfied me/self by examine
The deponent who understand the
contents of the affidavit which has been
read over and explained by me to
the deponent. Fee charged Rs. *500/-*
28/8/25

FARZANA
Advocate/Notary
Distt. Shamli
Regd. No. 13333/17
Exp. Date. 30/8/2027

Ankit Kumar
DEPONENT

RIT/LIT SIGNATURE OF DEPONENT

क्रम-संख्या-186 (क)



रजिस्ट्रेशन नम्बर-एस0एस0पी0/एल-

डब्लू/एन0पी0/91/2014-16

लाइसेन्स टू पोस्ट एट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग-4, खण्ड (ख)

(परिनियत आदेश)

लखनऊ, बुधवार, 11 सितम्बर, 2019

भाद्रपद 20, 1941 शक सम्बत्

उत्तर प्रदेश शासन

लघु सिंचाई एवं भूगर्भ जल अनुभाग-1

संख्या 1036/62-1-2019-10जी0डब्ल्यू-2014

लखनऊ, 11 सितम्बर, 2019

अधिसूचना

प0आ0-261

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 1 की उपधारा (3) के अधीन शक्तियों का प्रयोग करके राज्यपाल 2 अक्टूबर, 2019 को ऐसा दिनांक नियत करते हैं, जिस दिनांक को उक्त अधिनियम प्रवृत्त होगा।

आज्ञा से,
अनीता सिंह,
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1036/LXII-1-2019-10GW/2014, dated Lucknow September 11, 2019.

No. 1036/LXII-1-2019-10GW/2014
Dated Lucknow, September 11, 2019

IN exercise of the powers under sub-section (3) of section 1 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019) the Governor is pleased to appoint 2nd October, 2019 as the date on which said Act shall come into force.

By order,
ANITA SINGH,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 270 राजपत्र-2019-(771)-599 प्रतियां (कम्प्यूटर/टी0/ऑफसेट)।
पी०एस०यू०पी०-ए०पी० 2 स० लघु सिंचाई एवं भू-गर्भ जल-2019-(772)-1000 प्रतियां (कम्प्यूटर/टी0/ऑफसेट)।

राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण,
(अधिसूचना संख्या 1320/62-1-2019-10 जी0डब्लू0/2014, दिनांक 13 नवम्बर, 2019 के द्वारा गठित)

संख्या / यूपीराभूजप्रविप्रा
लखनऊ: दिनांक : 05 जून, 2020

—: कार्यालय ज्ञाप :-

अधिसूचना संख्या 58/76-3-2020/10जीडब्लू/2014, दिनांक 21 जनवरी, 2020 के द्वारा प्राप्त निर्देशों तथा उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 06 में प्रदत्त अधिकारों के क्रम में प्रदेश के समस्त जनपदों में एतद्द्वारा "जिला भूगर्भ जल प्रबन्धन परिषद्" का गठन निम्नानुसार किया जाता है:-

1.	जिला मजिस्ट्रेट।	अध्यक्ष
2.	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट राज्य में भूगर्भ जल प्रबन्धन के क्षेत्र में दीर्घकालिक कार्य करने का अनुभव रखने वाले एक विषय विशेषज्ञ।	सदस्य
3.	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट भूगर्भ जल के क्षेत्र में अनुभव रखने वाले सार्वजनिक/गैर सरकारी संगठन/सामाजिक क्षेत्र का एक व्यक्ति।	सदस्य
4.	सहायक अभियन्ता, भूगर्भ जल विभाग।	सदस्य
5.	क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड।	सदस्य
6.	जिला कृषि अधिकारी।	सदस्य
7.	अधिशासी अभियन्ता, लघु सिंचाई विभाग।	सदस्य
8.	अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम।	सदस्य
9.	नगर आयुक्त, नगर निगम/अधिशासी अधिकारी, नगर पालिका परिषद्/अधिशासी अधिकारी, नगर पंचायत (यथास्थिति)।	सदस्य
10.	मुख्य अभियन्ता, विकास प्राधिकरण।	सदस्य
11.	अधिशासी अभियन्ता, सिंचाई एवम् जल संसाधन विभाग।	सदस्य
12.	उपायुक्त, जिला उद्योग केन्द्र।	सदस्य
13.	प्रभागीय वनाधिकारी।	सदस्य
14.	जिला उद्यान अधिकारी।	सदस्य
15.	जिला विकास अधिकारी।	सदस्य/सचिव

उक्त सदस्यों के अतिरिक्त नगर पालिका, भूगर्भ जल प्रबन्धन समिति तथा खण्ड पंचायत भूगर्भ जल प्रबन्धन समिति से एक-एक सदस्य परिषद् के आमंत्रित सदस्य के रूप में भी सम्मिलित किए जाएंगे। "जिला भूगर्भ जल प्रबन्धन परिषद्" के कम संख्या 02, एवम् 03 पर नामित सदस्यों की सेवा एवम् शर्तें, इत्यादि उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) नियमावली, 2020 के अध्याय-2 के अनुसार होगी।

(राजेन्द्र कुमार तिवारी)
मुख्य सचिव/अध्यक्ष

पत्रांक: 01 / यूपीराभूजप्रविप्रा / तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित है:-

1. अपर मुख्य सचिव / प्रमुख सचिव, वित्त विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
2. प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
3. समस्त मण्डलायुक्त, उत्तर प्रदेश।
4. समस्त जिलाधिकारी, उत्तर प्रदेश।
5. समस्त जिला मजिस्ट्रेट, उत्तर प्रदेश।
6. स्टाफ आफिसर, मुख्य सचिव, उत्तर प्रदेश शासन।
7. स्टाफ आफिसर, कृषि उत्पादन आयुक्त, उत्तर प्रदेश शासन।
8. निदेशक, भूगर्भ जल विभाग, 9वाँ तल इन्दिरा भवन, लखनऊ।

आज्ञा से,



(वी०के० उपाध्याय)

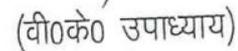
निदेशक, भूगर्भ जल विभाग / सदस्य सचिव

पत्रांक: / यूपीराभूजप्रविप्रा / तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु इस निर्देश के साथ प्रेषित है कि अपने अधीनस्थ प्रत्येक जनपद के सक्षम अधिकारी को जिला भूगर्भ जल प्रबन्धन परिषद् के सदस्य के रूप में पदेन नामित करें।

1. प्रमुख अभियन्ता / विभागाध्यक्ष, सिंचाई और जल संसाधन विभाग, उत्तर प्रदेश।
2. निदेशक, स्थानीय निकाय, उत्तर प्रदेश, लखनऊ।
3. निदेशक, उद्योग विभाग, उत्तर प्रदेश, कानपुर।
4. सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, उत्तर प्रदेश, लखनऊ।

आज्ञा से,



(वी०के० उपाध्याय)
निदेशक, भूगर्भ जल विभाग / सदस्य सचिव

क्रम-संख्या—19



रजिस्ट्रेशन नम्बर—एस०एस०पी०/एल०-

डब्लू०/एन०पी०-91/2014-16

लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-4, खण्ड (ख)
(परिनियत आदेश)

लखनऊ, मंगलवार, 21 जनवरी, 2020
माघ 1, 1941 शक सम्वत्

उत्तर प्रदेश शासन
नमामि गंगे एवं ग्रामीण जलापूर्ति अनुभाग-3
संख्या 58/76-3-2020/10जीडब्लू/2014
लखनऊ, 21 जनवरी, 2020
अधिसूचना

प० आ०-19

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 6 की उप-धारा (1) के अधीन शक्तियों का प्रयोग करके राज्यपाल, राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण को उक्त धारा के उपबंधों के अनुसार अध्यक्ष और सदस्यों से समाविष्ट राज्य के प्रत्येक जिला हेतु जिला भूगर्भ जल प्रबंधन परिषद् का गठन करने के लिये निदेश देती हैं।

आज्ञा से,
अनुराग श्रीवास्तव,
प्रमुख सचिव।

IN pursuance of the provision of clause (3) of article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 58/76-3-2020/10gw/2014, Lucknow dated January 21, 2020 :

No. 58/76-3-2020/10gw/2014

Dated Lucknow, January 21, 2020

IN exercise of the powers under sub-section (1) of section 6 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to direct the State Ground Water Management and Regulatory Authority to constitute the District Ground Water Management Council for each district of the State consisting of the Chairperson and members in accordance with the provisions of the said section.

By order,
ANURAG SRIVASTAVA,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी०-575-राजपत्र (हि०)-(1399)-2020-599 प्रतियां--(कम्प्यूटर/आफसेट)।

पी०एस०यू०पी०-ए०पी०-4 सा० भूगर्भ जल-(1400)-1000 प्रतियां--(कम्प्यूटर/आफसेट)।

संख्या- 129316 / 76-3-2020-10जीडब्लू / 2014टीसी(वेब पोर्टल)

प्रेषक,

अनुराग श्रीवास्तव,
प्रमुख सचिव,
नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग,
उत्तर प्रदेश शासन।

-JDC
-All D.Ms
SRE Div.

जिलाधिकारी सेवा में,

समस्त जिलाधिकारी,
उत्तर प्रदेश।

कृ० आपोक्षित कार्यवाही सुनिश्चित
करायें।

आयुक्त

साहसनपुर मण्डल,

साहसनपुर

10/11/2020

नमामि गंगे तथा ग्रामीण जलापूर्ति अनुभाग-3,

लखनऊ: दिनांक: अक्टूबर, 29/2020

विषय- वेब पोर्टल पर ऑन-लाइन कार्यो हेतु विकसित वेब पोर्टल के लोकार्पण के सम्बन्ध में।

महोदय,

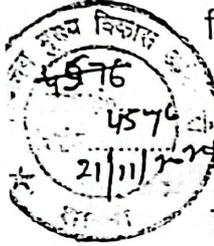
आप अवगत है कि प्रदेश में भूजल संसाधनों की सुरक्षा, संरक्षण प्रबन्धन एवं नियमन कर जन-मानस को गुणवत्तापरक भूजल की आपूर्ति समान रूप से निरन्तर सुनिश्चित कराने के उद्देश्य से लागू "उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम-2019" लागू किया गया है। अधिनियम के प्राविधानों के सनुचित एवं समयबद्ध कियान्वयन हेतु "उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) नियमावली-2020" भी जारी की जा चुकी है। भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 के अन्तर्गत विविध प्राविधानों यथा कृषि एवं घरेलू उपयोक्ताओं, वाणिज्यिक, औद्योगिक, अवसंरचनात्मक एवम् सामूहिक भूगर्भ जल उपयोक्ताओं के पंजीकरण, रजिस्ट्रीकरण प्रमाण-पत्र निर्गमन, शिकायत निवारण आदि कार्य जनपद स्तर पर जिलाधिकारी की अध्यक्षता में गठित जिला भूगर्भ जल प्रबन्धन समिति के द्वारा किए जाने हैं। इन सेवाओं के पारदर्शितापूर्ण कियान्वयन हेतु एक वेब-पोर्टल (<http://upgwdonline.in>) को भी यू0पी0डेस्को के माध्यम से विकसित किया गया है।

2- इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि वेब-पोर्टल (<http://upgwdonline.in>) की लॉन्चिंग (लोकार्पण) मा0 मुख्यमंत्री जी द्वारा निकट भविष्य में किया जाना सम्भावित है। ऐसी स्थिति में जनपद में शासन द्वारा नियुक्त किये गये

आंक प्रमाण आंक
यथा... 3249
दिनांक 21-11-20

का...
21/11/20

373
31/10/20



DDO

Ex-en (MI)

कृ० आपोक्षित कार्यवाही सुनिश्चित करायें।

मुख्य अधिकारी

20/11/20

प्रशिक्षित नोडल अधिकारियों से प्रश्नगत पोर्टल के कियान्वयन के सम्बन्ध में समस्त आवश्यक जानकारी जनपद में गठित जिला भूगर्भ जल प्रबन्धन परिषद के सदस्यों को उपलब्ध करा दी जाय, ताकि मा० मुख्यमंत्री जी के पोर्टल के लॉन्चिंग के समय अध्यक्ष, जिला भूगर्भ जल प्रबन्धन परिषद एवं उनके सदस्यों को विषमता की स्थिति का सामना न करना पड़े। इस सम्बन्ध में जनपदों हेतु नामित नोडल अधिकारियों को पृथक से निर्देशित कर दिया गया है कि वह अविलम्ब जिलाधिकारी से व्यक्तिगत सम्पर्क कर पोर्टल से सम्बन्धित जानकारी उपलब्ध करायें। कृपया उक्तानुसार अनुश्रवण एवं कियान्वयन सुनिश्चित कराने का कष्ट करें।

भवदीय,

(अनुराग श्रीवास्तव)
प्रमुख सचिव।

पत्रांक: 1296 (1)/76-3-2020, तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- समस्त मण्डलायुक्त, उत्तर प्रदेश।
- 2- निदेशक, भूगर्भ जल विभाग, 9वां तल इन्दिरा भवन, लखनऊ
- 3- मुख्य अभियन्ता, लघु सिंचाई विभाग, जवाहर भवन, लखनऊ।
- 4- पोर्टल के संचालन हेतु जनपदीय नोडल अधिकारी द्वारा निदेशक, भूगर्भ जल विभाग/मुख्य अभियन्ता, लघु सिंचाई विभाग
- 5- मेसर्स ओमनीनेट टेक्नॉलाजी प्रा० लि०, लखनऊ-- द्वारा यू०पी० डेस्क।

आज्ञा से,

29/10/2020
(राजेश कुमार पाण्डेय)
विशेष सचिव।

16/5/25

- CDO

- ROUPPCB

- नोडल अधिकारी

जिला भूगर्भ जल

नोडल अधिकारी, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद-शामली।

कृ० आ० शा० इ०

कोर्ट केस / एन०जी०टी० / महत्वपूर्ण।
ई-मेल के माध्यम से

कार्यालय निदेशक,
भूगर्भ जल विभाग, उत्तर प्रदेश
भूजल भवन (रा० भू० सू० प्र० क०),
हरिहरपुर, शहीद पथ, लखनऊ।

संख्या- 4106

विषय- मा० राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली में विचारधीन ओ०ए० संख्या-266/2025 (मय संलग्नको सहित छायाप्रति State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 28.05.2025 के अनुपालन के सम्बन्ध में।

दिनांक / लखनऊ / जुलाई 08 2025
Amit Kumar Vs State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 28.05.2025 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली में विचारधीन ओ०ए० संख्या-266/2025 (मय संलग्नको सहित छायाप्रति संलग्न), का संदर्भ ग्रहण करें, जिसमें फर्म पर निम्नानुसार "Respondent no-8 M/s Adideva Carbon LLP, Khasra Nos. 454, 455, 457, 459 and 464, Village Sakauti, District Shamli, Uttar Pradesh is engaged in the processing and storage of Tyre Pyrolysis oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units issued by Central Pollution Control Board (CPCB) has been violated which is referred to the Clause 2.1 of the SOP (Standard Operation Procedure)." आरोप लगाते हुए वाद/मूल आवेदन-266/2025 दाखिल किया गया है।
उक्त वाद में मा० अधिकरण द्वारा संज्ञान लेते हुए दिनांक 28.05.2025 को आदेश पारित किये गये है, जिसके प्रभावी अंश निम्नवत् है:-

3. Learned Counsel for the applicant submits that siting criteria as provided in the Standard Operating Procedure (SOP) for Recycling of Waste Tyre Scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units Issued by Central Pollution Control Board (CPCB) has been violated and in this regard, he has referred to the Clause 2.1 of the SOP which provides as under:

"2.1 Siting Criteria for ABAP type TPO Units

.....The siting criteria is applicable only to new/proposed units. New ABAP type TPO unit shall be allowed only in the industrial areas/land.

(1) Siting criteria for ABAP type TPO Units: The criteria for siting of ABAP type TPO units depends on the following facts:

- i) There are no organized continuous process emissions in process.
 - ii) The air pollutant emission in ABAP type TPO unit is from burning of fuel for heating purpose and Intermittent flaring of excess pyro gas or its emergency release;
 - iii) The plot area of the TPO Unit carries more weightage as the emission from TPO unit does not affect far away community, instead it is the immediate neighbourhood that is affected. Char, being large size particle if spilled in the plant premises during its handling cannot travel to larger distance under the influence of wind;
 - iv) The environmental concern from TPO Unit is spillage of Char in the work zone while removing it from the reactor and its subsequent packing into the bags. The influence zone due to this spillage is limited within the premise of the unit;
- The odour from TPO Unit are localized and confined to premises and adjacent areas. Followings are the criteria for site consideration for new units:

- i) New ABAP type TPO Unit having individual reactor capacity of 10 tonnes to 20 tonnes should only be allowed;
- ii) Considering the possible impacts in neighbourhood, TPO Unit having cumulative maximum batch capacity up to 60 tonnes per day (TPD) only be allowed within a premises and this is applicable for new ABAP type Units /expansion in existing batch type TPO Unit.
- iii) Beyond cumulative batch capacity of 60 TPD, only continuous process type TPO unit be allowed in case of setting up of new ABAP type units or expansion in existing TPO Unit in a single premises.
- iv) For new ABAP type TPO Unit the minimum plot area shall be 3000 square meters for a single reactor of 10 to 12 tonnes capacity and the area will increase by 750 square meters for every additional reactor of capacity 10 to 12 tonnes and will increase up to 6000 square meters.
- v) For new proposed ABAP type TPO unit the minimum plot area shall be 4000 square meters for a single batch reactor of 20 tonnes capacity and the area will increase by 1000 square meter for every additional reactor and will increase up to 6000 square meters.



नोडल अधिकारी
भूगर्भ जल विभाग

कृ० आ० शा० इ०

मुख्य विकास अधिकारी
शामली
14/7/25

ANNEXURE-6

District Level Water Analysis Laboratory
of Uttar Pradesh Jal Nigam (Rural) Shamli

Test Report (Water)

Analysis Report

District Level Water Analysis Laboratory, U.P. Jal Nigam (Rural), Shamli Uttar Pradesh, India

Report No.	2029	Date:	19/08/2025	Page No.	01
Customer Name	नोडल अधिकारी				
Office Name and Address	नोडल अधिकारी जिला भूगर्भ जल प्रबंधन समिति, शामली।				
Ref Letter No & date	154/भूजोचि / एओजीटी / 2025-26		दिनांक: 14/08/2025		
Basic Details of Sample					
District	Shamli	Block	Unn		
Gram Panchayat	Sakauti	Village/Vard	Sakauti		
Habitation/Mohalla	Sakauti	Location/Site name	M/S Adideva Carbon LLP, Sakauti		
Water Source	नलकूप	Sample No.	SML-2029		
Quantity of Sample (ml)	1 ltr	Date of Sample Collect.	14/08/2025		
Receiving Date	14/08/2025	Sample Collector	भूगर्भ जल विभाग		
Sample Depositor	भूगर्भ जल विभाग	Sampling Method	IS 17614 (Part 1):2021		
Analysis Strat date	18/08/2025	Analysis completion date	19/08/2025		

Technical Data Analysis

S. No.	Analysis Parameter	Units	Observed Value	Specified Values as per IS 10500:2012		Ref. Method of Analysis
				Acceptable Limit	Permissible Limit	
1	2	3	4	5	6	7
1	Odour	-	Agreeable	Agreeable	Agreeable	IS 3025 (Part 5):2021
2	Taste	-	Agreeable	Agreeable	Agreeable	IS 3025 (Part 7):2023
3	pH	-	8.061	6.5-8.5	6.5-8.5	IS 3025 (Part 11):2022
4	Turbidity	NTU	0.706	1	5	IS 3025 (Part 10):2017
5	TDS	mg/L	230	500	2000	IS 3025 (Part 16):2023
6	Chloride	mg/L	20.80	250	1000	IS 3025 (Part 32):2019
7	Total Alkalinity	mg/L	200	200	600	IS 3025 (Part 23):2023
8	Total Hardness	mg/L	82.89	200	600	IS 3025 (Part 21):2019
9	Sulphate	mg/L	41.86	200	400	APHA 24 th 4500 SO ₄ E. Turbidity Method:2023
10	Nitrate	mg/L	2.22	45	45	APHA 24 th 4500 NO ₃ B. UV Spec Method:2023
11	Fluoride	mg/L	0.770	1	1.5	APHA 24 th 4500-F C. Electrode Method:2023
12	Iron	mg/L	0.41	1	1	APHA 24 th 3500 Fe B. P. throline Method:2023
13	Calcium	mg/L	17.86	75	200	IS 3025 (Part 40):2019
14	Magnesium	mg/L	9.47	30	100	IS 3025 (Part 46):2023

Note

- This Certificate refers only to the particular sample(s) submitted for testing.
- This Certificate shall not be reproduced, except in full, unless written permission for the publication of an approved abstract has been obtained from Head of Laboratory.
- The test results reported in this certificate are valid at the time of send under the stated conditions of measurements.
- Sample will be stored up to 7 days. (in case of non-perishable items only) from the date of issue of tests report unless.

Prepared by

Reviewed by

Chemist

District Level Water Analysis Laboratory
U.P. Jal Nigam (Rural) Shamli

End of Report

Laboratory Contact Details: Email-Id: upjnlabshamli@gmail.com, Mobile no.: +91 9528906867, +91 9897823744



320
Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

ANNEXURE-7

19

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING
WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF
GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033476

VALID FROM 21/02/2025 TO 20/02/2030

Name of the Applicant	MANISHKUMAR AGARWAL		
Address of the Applicant:	Sakoti distt shamli currant add. Faridabad		
Company Name:	ADIDEVA CARBON LLP	Company Address	459,VILL-SAKOTI,BLOCK-UNN,SHAMLI
Serial No. of Application Form	SHML1224NIN0042	Date of Submission	30/12/2024
Specimen Signature of the User:			
Location particulars:			
District	Shamli	Block	UAN
J.L. No		Plot No.	459,VILL-SAKOTI,BLOCK & TEHSIL UNN,SHAMLI
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	6.00	Date of Energization (In Case of Electric Pump)	25/08/2022

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	5.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	6.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	3780.00	Recharge Required:	7560.00
Annual Running Days:	315		

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 7560.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.



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Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR
BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC031883

VALID FROM 21/02/2025 TO 20/02/2030

Name of the Applicant	MANISHKUMAR AGARWAL		
Address of the Applicant:	Sakoti distt shamli currant add. Faridabad		
Company Name:	ADIDEVA CARBON LLP	Company Address	459, VILL-SAKOTI, BLOCK-UNN, SHAMLI
Serial No. of Application Form	SHML1224NIN0040	Date of Submission	28/12/2024
Specimen Signature of the User:			
Location particulars:			
District	Shamli	Block	UAN
J.L. No		Plot No.	459, VILL-SAKOTI, BLOCK & TEHSIL UNN, SHAMLI
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	6.00	Date of Energization (In Case of Electric Pump)	15/09/2022
Particulars of the Proposed Well and Pumping Device:			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	5.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	6.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	7560.00	Recharge Required:	15120.00
Annual Running Days:	315		

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 15120.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization